

[Sh. B. Shankaranand]

cation to the motion for the introduction of the Constitution (Sixty-second Amendment) Bill, 1988 inasmuch as an identical Bill, namely, the Constitution (Amendment) Bill, 1985 (amendment of Article 326) by Shri Satyagopal Misra, M.P. is already pending before the House."

MR. SPEAKER: The question is:

"That this House do suspend rule 67 of the Rules of Procedure and Conduct of Business in the Lok Sabha in its application to the motion for the introduction of the Constitution (Sixty-second Amendment) Bill, 1988 inasmuch as an identical Bill namely, the Constitution (Amendment) Bill, 1985 (amendment of Article 326) by Shri Satyagopal Misra, M.P. is already pending before the House."

The motion was adopted

PROF. MADHU DANDAVATE (Rajapur): So long as you do not suspend the members, it is all right.

MR. SPEAKER: Have I ever done it? Give me that clean Chit at least!

SHRI AMAL DATTA: You are particular in suspending the Zero Hour.

MR. SPEAKER: I think, with your cooperation I will be able to do it. I am a cooperative man!

11.14 hrs.

CONSTITUTION (SIXTY—SECOND AMENDMENT) BILL*

[English]

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF WATER RE-

SOURCES (SHRI B. SHANKARANAND): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI B. SHANKARANAND: I introduce the Bill.

[Translation]

SHRI BALKAVI BAIRAGI (Mandsaur): Mr. Speaker, Sir, Shri Tulsiram is not expressing his views on such an important Bill. He should say something.

MR. SPEAKER: Tulsri has written 'Ramayana' whose message will always be heard.

11.14/1/4 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

[English]

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951."

The motion was adopted

† Introduced with the recommendation of the President.

* Published in Gazette of India Extraordinary. Part II Section 2 dated 13-12-1988.

SHRI B. SHANKARANAND: I introduce the Bill.

PROF. MADHU DANDAVATE (Rajapur): It is a very inadequate Bill. It is as weak as the Minister.

MR. SPEAKER: Is the Minister weak? I think he is quite fit.

SHRI S. JAIPAL REDDY (Mahbubnagar): They have made a mole of a mountain.

MR. SPEAKER: You make the mountain.

11.15 hrs.

MATTERS UNDER RULE 377

[English]

- (i) **Need to have a separate Coal Mining Company for Orissa with headquarters at Sambalpur**

DR. KRUPASINDHU BHOI(Sambalpur): The Ib Valley Coal Field Located in Sambalpur district of Orissa is controlled by the Western Coal Field Ltd Nagpur and the coal mines located at Talcher and Sundergarh are managed by the Central Coal Field Ltd. Ranchi. So, the coal mines situated in Orissa are managed by the two different coal companies. As a result of this, enough attention is not being paid for the development of coal resources available in Orissa. Many administrative difficulties are also arising due to this reason. As such, I demand that a separate coal company should be created for Orissa with its Headquarters at Sambalpur.

[Translation]

- (ii) **Need to formulate an action plan for the birth centenary celebrations of Dr. Ambedkar**

SHRI GANGA RAM (Firozabad): Mr.

Speaker Sir, Baba Saheb Dr. Bhim Rao Ambedkar was the messiah of Harijans. He was the founder of our sacred Constitution. He is called modern 'Manu'. He served Harijans, the poor and down-trodden. He specially worked for the upliftment of women. His birth centenary falls on the 14th of April, 1991. His birth centenary should be celebrated throughout the country just as we do for other leaders of the nation. The Government should chalk out an action plan to celebrate the birth centenary of Dr. Ambedkar.

- (iii) **Need to take steps for getting World Bank aid for the comprehensive plan on river Narmada, Bina to solve the water scarcity problem in Sagar (Madhya Pradesh).**

SHRI NANDLAL CHOUDHARY (Sagar): Mr. Speaker Sir, it is necessary to find a permanent solution to the drinking water problem in Sagar in Madhya Pradesh. A minor drinking water scheme is not adequate for this developing town with a growing population. The drinking water scarcity will persist and the public will continue to face this problem. So the Central Government is requested to direct the Madhya Pradesh Government to formulate a comprehensive plan on the Narmada Bina river near Barmaan for supply of drinking water to find a permanent solution to the problem. As World Bank has agreed to provide loan in respect of the Sagar town, the Central Government should take steps to get the State Government advantage of this facility.

[English]

- (iv) **Need to set up a fruit processing industry in Mithila region of Bihar**

DR. G.S. RAJHANS(Jhanjharpur): It is heartening to note that the Government of India has realised the importance of food processing industries and have set up a separate Ministry for the purpose.